

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Customs Miscellaneous Application No. 85827 of 2024

in

Customs Appeal No. 85785 of 2015

(Arising out of Order-in-Appeal No. MUM-CUSTOM-PRV-APP-433 TO
436/14-15 dated 30.09.2014 passed by the Commissioner of
Customs(Appeals), Mumbai -Zone III)

Commissioner of Customs (Preventive),Appellant
Mumbai

New Custom House, Ballard Estate,
Mumbai

Vs.

Ganesh Polychem Ltd.Respondent

2nd Floor, Udyog Kshetra
Mulund Goregaon Link Road,
Mulund West, Mumbai

APPEARANCE:

Shri Prasanna Namboodiri, Advocate for the appellant
Shri Dinesh Nanal, DC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85038/2026

DATE OF HEARING: 20-01-2026
DATE OF DECISION : 20-01-2026

Per: Coram

This application seeks withdrawal of appeal no. C/85785/2015 filed against order¹ of Commissioner of Customs (Appeals), Mumbai - Zone III in view of monetary limit prescribed as threshold in the New Litigation Policy².

2. Accordingly, the miscellaneous application is allowed and appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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¹ order-in-appeal no. MUM-CUSTOM-PRV-APP-433 TO 436/14-15 dated 30th September 2014

² [F. No. 390/Misc/30/ 2023-JC dated 2nd November 2023]